

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO.10 OF 2019**

**In the matter of:**

The Registrar of Companies, Maharashtra, Mumbai      Appellant

Vs

Acadia Hotels and Resorts LLP & Ors                                      Respondents

Present:

Mr. Kamal Kant Jha, Advocate for appellant.

Mr. Amit Shroff, Advocate for Respondent.

**ORDER**

**08.08.2019**- Heard learned counsel for appellant in part. Hearing remained inconclusive. Since some relevant documents which have been pointed out to learned counsel for appellant are slightly illegible, learned counsel for appellant undertakes to produce typed version thereof within two weeks.

2. Post the appeal for further hearing on **4<sup>th</sup> September, 2019**

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**Bm/nn**